

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
I.A. No. 3013 of 2020**

**In
Company Appeal(AT) No. 126 of 2019**

IN THE MATTER OF:

Union of India

.. Applicant

AND

IN THE MATTER OF:

K.V. Brahmaji Rao

...Appellant

Vs

Union of India, Ministry of Corporate Affairs

....Respondent

Present:

For Appellant: Mr. Rahul Jain, Ms. Rhea Verma, Advocates

**For Respondent: Mr. Sanjib Kumar Mohanty, Sr. Central
Government Panel Counsel along with Mr. Amit
Acharya, Advocate and Mr. Chiradeep Balooni,
Regional Director (WR).**

**ORDER
(Through Virtual Mode)**

16.02.2021 Heard learned Sr. Central Government Panel Counsel on I.A.
No. 3013 of 2020. Issue Notice to non-Applicant. Ms. Rhea Verma accepts notice
for non-Applicant.

With the consent of parties, arguments heard on I.A. No. 3013 of 2020.
Reserved for Orders.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**